

**GOVERNMENT OF INDIA
POWER
LOK SABHA**

UNSTARRED QUESTION NO:5876
ANSWERED ON:02.05.2013
SCHEMES UNDER RGGVY
Singh Shri Jagada Nand

Will the Minister of POWER be pleased to state:

- (a) whether the work done under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY) was not commensurate with the targets fixed for the year 2012-13;
- (b) if so, the details thereof along with the reasons therefor;
- (c) whether most of the funds under planned expenditure had lapsed due to failure of completion of works as per targets;
- (d) if so, the details thereof; and
- (e) the steps being taken to make progress as per the target fixed and the details of villages and the number of households likely to be covered under the Scheme during the 12th Five Year Plan period?

Answer

THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF POWER (SHRI JYOTIRADITYA M. SCINDIA)

(a) & (b): Under Rajiv Gandhi Grameen Vidyutikaran Yojana (RGGVY), against the target of 6000 un-electrified villages fixed for the year 2012-13, 2587 villages have been completed. Cumulatively, out of the coverage of 1,10,886 UE villages, 1,07,083 (97%) UE villages have been completed. The constraints in implementation of the programme are as under:

- (i) Extremely difficult terrain, bad weather and problem of approachability particularly in North East States and Jammu & Kashmir.
- (ii) Severe law and order problems in Naxal affected States viz. Jharkhand, Chhattisgarh and Odisha.
- (iii) Litigation in contracts such as in Ukhrul and Senapati districts in Manipur pending with Hon'ble High Court, Guwahati.

(c) & (d) : There is no upfront allocation of funds for any State/district under RGGVY. Funds are released against sanctioned projects in installments based on the reported utilization of amount in the previous installment(s) and fulfillment of other conditionalities. Therefore, the lapsing of funds does not arise.

(e) : The Ministry of Power has proposed to continue the RGGVY scheme in the 12th Plan . The remaining villages as well as rural households are to be covered during 12th Plan subject to approval of the continuation of the scheme in the 12th Plan. The following steps have been taken to speed up the electrification of villages in the country under RGGVY:

- (i) Ministry of Power has urged the State Governments and DISCOMs to remove the bottlenecks in project implementation expeditiously.
- (ii) Government of India has set up an inter-Ministerial Monitoring Committee which periodically meets to sanction projects and review progress of implementation.
- (iii) District Committees have been set up in all the States to monitor the progress of rural electrification works.
- (iv) The States also required to hold monthly meeting under the Chairmanship of Chief Secretary to resolve the bottlenecks in implementation of RGGVY.
- (v) The Government of India and Rural Electrification Corporation (REC), the nodal agency for RGGVY, conduct frequent review meetings with all the stakeholders; the concerned State Governments, State Power Utilities and Implementing Agencies for expeditious implementation of the scheme as per the agreed schedule.
- (vi) Ministry of Rural Development expanded the scope of District Level Vigilance and Monitoring Committee for `Review of RGGVY as a regular agenda item in the District Level Vigilance and Monitoring Committee Meetings.
- (vii) Hon'ble Minister of Power has written a letter to all Hon'ble Members of Parliament indicating the progress of their respective parliamentary constituencies where RGGVY works are in progress to review the progress of the projects in their Parliamentary

Constituencies. They have also been requested to monitor the projects at their level and also discuss the same in the District Vigilance and Monitoring Committee meetings in presence of public representatives as well as district officials so that the issues affecting the progress are resolved expeditiously.

(viii) Wherever there is delay in forest clearance / Railway clearances etc. requiring inter-ministerial interventions, the matters are taken up with concerned Ministry / Railway Board at different levels to expedite the issue of necessary clearances.